

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(Cr.) No. 09 of 2021

Jafar Iqbal @ Zafar Eqbal, aged about 43 years, son of Late Musharraf Hussain Faridi, Resident of Islampur, Hesa Basti, Bokaro Steel City, P.O. and P.S. Balidih, District-Bokaro Petitioner

Versus

1. The State of Jharkhand through Secretary, Department of Home, Ranchi
2. The Director General of Police, Police Headquarters, HEC Campus, Dhurwa, P.O. & P.S. Dhurwa, District-Ranchi
3. The Inspector General of Police (Headquarters), HEC Campus, Dhurwa, P.O. & P.S. Dhurwa, District-Ranchi
4. Deputy Inspector General of Police, Bokaro Range, Bokaro
5. The Superintendent of Police, Bokaro
6. The Officer-in-Charge, Balidih Police Station, P.O. & P.S. Balidih, District-Bokaro Respondents.

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Abhay Kr. Mishra, Advocate
For the State : Mr. P.A.S. Pati, S.C.-IV

04/25.03.2021 Heard Mr. Abhay Kr. Mishra, learned counsel for the petitioner and Mr. P.A.S. Pati, learned counsel for the State.

This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard

Prayer in the writ petition has been made for direction upon the respondents to transfer the investigation of Balidih P.S. Case No. 169/2019, registered on 29.09.2019 for the offence under section 302, 120(B)/34 of the Indian Penal Code.

A counter-affidavit has been filed on behalf of the respondent-State wherein it has been stated that investigation is already progressing and it has been found that it is not case of murder rather the case is arising out of accident of vehicle bearing Reg. No. JH09AM 7297 and

investigation is going on.

In view of the aforesaid facts, this writ petition is being disposed of with direction to the Investigating Officer to submit final form within 90 days.

With the above observation and direction, the writ petition stands disposed of.

(Sanjay Kumar Dwivedi, J.)

Satyarthi/-